

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.4021/2015

New Delhi, this the 2nd day of November, 2015

**Hon'ble Mr. Shekhar Agarwal, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Dr. Mala Shukla
Aged about 57 Years
W/o Professor R.K. Pandey
R/o A-170, Pkt-4, Mayur Vihar, Phase-I,
Delhi-110091Applicant.

By Advocate: Mr. M.K. Bhardwaj)

Versus

North DMC & Ors. , through

1. The Commissioner
North DMC,
Civic Centre, New Delhi.
2. The Addl. Commissioner (Estt)
North DMC
Civic Centre, New Delhi.
3. The Addl. Commissioner (Health)
North DMC
Civic Centre, New Delhi.
4. The Director Health Administration
North DMC,
Civic Centre, New Delhi .. Respondents

ORDER (ORAL)

By Mr. Shekhar Agarwal, Member (A):-

After arguing for some time, learned counsel for the applicant has stated that he is not pressing the prayer clause 8 (iv) of the OA as well as the prayer for Interim Relief regarding stay of the impugned order dated 19.10.2015.

2. He has also submitted that he would be satisfied if directions are issued to the respondents to dispose of his representations dated 23.12.2014 and 13.07.2015 within a time bound manner.

3. In view of the limited prayer of the applicant, we dispose of this OA, at the admission stage, without issuing notices to the respondents and without going into merits of the case, with directions to the respondents to consider and dispose of the aforesaid representations dated 23.12.2014 and 13.07.2015 within a period of eight weeks from the date of receipt of a certified copy of this order. They shall communicate their decision to the applicant by means of a reasoned and speaking order. No costs.

(Dr. Brahm Avtar Agrawal)
Member (J)

(Mr. Shekhar Agarwal)
Member (A)

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